IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8184 of 2021

Sanjay Surin @ Seviyan Surin ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ritesh Kumar, Advocate
For the State : Mr. Satish Prasad, A.P.P.

02/06.09.2021 Heard Mr. Ritesh Kumar, learned counsel for the petitioner and Mr. Satish Prasad, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Rania P.S. Case No. 34/2020, corresponding to G.R. Case No. 195/2021.

On an information received by the Police that some PLFI extremists had gathered at the house of Prakash Sahu a raid was conducted and Prakash Sahu was apprehended. Some pamphlets of PLFI were recovered from his possession.

The petitioner, therefore, seems to have been implicated on the confession of Prakash Sahu. The petitioner is in custody since 25.02.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub Divisional Judicial Magistrate, Khunti in connection with Rania P.S. Case No. 34/2020, corresponding to G.R. Case No. 195/2021.

(R. Mukhopadhyay, J.)

Alok/-